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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**Co. Appeal No. 13/252(3)/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.01.2018**

Name of the Company: Prafulkunverba Kiritsingh Gohil  
V/s.  
H K Dave Ltd.

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|-------------------------------|--------------------|-----------------------|------------------|
| 1.           | MIHIR J. THAKORE              | Sen. Advocate      | Applicant             |                  |
| 2.           | MINI M. NAIR                  | Advocate           | Applicant             |                  |

**ORDER**

Learned Senior Advocate Mr. Mihir Thakore with Learned Advocate Ms. Mini Nair present for Appellant. None present for Respondent.

Heard arguments of learned Counsel for Appellant.

Appellant Counsel that this appeal may be treated as under section 252 (1) or (3) instead of section 252 (3) alone of Companies Act, 2013.

Order reserved.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 08th day of January, 2018.